

in recent years and is reported to have introduced special measures for providing finance for development of agriculture and for crop production. The system of rural credit in Mexico and allied matters were therefore the subjects of special study by the officer.

### भ्रष्टाचार के मामले

१७७. श्री नरदेव स्नातक : क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या १९५९-६० में केन्द्रीय सरकार के कुछ पदाधिकारी अपने देश के सम्बन्ध में भ्रष्टाचार के कार्यों के अपराधी पाये गये हैं; और

(ख) यदि हां, तो उनकी संख्या कितनी है ?

गृह-कार्य मंत्री (श्री गो० ब० पन्त) :

(क) १९५९-६० में केन्द्रीय सरकार की सिविल सिम्बन्दी (Civil Establishment) का कोई राजपत्रित (मजिस्ट्रेट) पदाधिकारी अपने देश के सम्बन्ध में भ्रष्टाचार के कार्यों का अपराधी नहीं पाया गया।

(ख) प्रश्न नहीं उठता।

### Election Petition

178. **Shri Ram Krishan Gupta:** Will the Minister of Law be pleased to refer to the reply given to Starred Question No. 568 on the 3rd March, 1960 and state:

(a) nature of progress since made in disposal of election petition in the name of Ch. Balbir Singh Vs. Ch. Amar Singh; and

(b) the final date by which it will be decided?

**The Deputy Minister of Law (Shri R. M. Hajarnavis):** (a) The progress reported in reply to Starred Question No. 568 on 3rd March, 1960 referred to the period upto January, 1960. Since then, the Tribunal has had seven sittings. The cross-examination of 8

witnesses has been completed and that of one witness has been done in part. Four applications of the respondents have also been disposed of. **Shri D. D. Seth, Advocate, Allahabad** who was a member of the Election Tribunal has resigned on the ground that he finds it impossible to go to Punjab sufficiently frequently. The Commission is arranging to appoint in the vacancy another advocate who will be able to devote more time and expedite disposal of the case.

(b) No indication can be given as to the date when the petition will be disposed of.

### Fire Accidents at I.A.F. Signals Centre, Gurgaon

179. **Shri Ram Krishan Gupta:** Will the Minister of Defence be pleased to refer to the reply given to Starred Question No. 1488 on the 14th April, 1960 and state:

(a) whether Government have since considered the report regarding the fire accident at the I.A.F. Signals Centre at Gurgaon; and

(b) if so, the action taken in this regard?

**The Minister of Defence (Shri Krishna Menon):** (a) and (b). The report is still under detailed consideration by Government.

### Amendment of Army Act, 1950

180. **Shri Ram Krishan Gupta:** Will the Minister of Defence be pleased to refer to the reply given to Starred Question No. 1494 on the 14th April, 1960 and state at what stage is the question of amending the Army Act, 1950 to dispense with the provision for confirmation of a finding of "not guilty"?

**The Minister of Defence (Shri Krishna Menon):** A number of amendments to the Army Act, 1950 including an amendment to dispense with the provision for confirmation of a finding